

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./62/00329/2021

This the 25th day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Nasir Hussain Bhat, Age 48 years, S/o Ab. Rahim Bhat, R/o Gowkadal Mandirbagh, Srinagar. Pin-190001.

.....Applicant
(Advocate: Mr. Areeb Javed Kawoosa)

Versus

1. Union Territory of J&K through Principal Secretary to Govt. Housing & Urban Development Department, Civil Sectt. J&K Srinagar/Jammu. Pin – 180001.
2. Chief Engineer Urban Environmental Engineer Department (UEED), Office Complex, Transport Nagar, Narwal Jammu. Pin – 180002.
3. Superintending Engineer, UEED Circle IIInd Srinagar Sulaiman Complex Dalgate. Pin-190001.
4. Executive Engineer, Sewerage & Drainage Division, 1st UEED Sulaiman Complex Dalgate, Srinagar. Pin – 190001.

.....Respondents
(Advocate:- Mr. Amit Gupta, A.A.G.)

**O R D E R
[O R A L]**

Hon'ble Mr. Anand Mathur, Member (A):

Heard.

Learned counsel for the applicant submits that the applicant has filed present OA seeking direction to the respondents to grant promotion to the next higher post of Senior Assistant with all

consequential benefits; to promote the applicant as Incharge Senior Assistant till he is formally promoted and to finalize the seniority list of Junior Assistants.

2. During the course of arguments, learned counsel for the applicants submits that the applicants would be satisfied if a direction be given to the respondents to consider the case of the applicant for promotion to the post of Senior Assistant in accordance with law and rules governing the same in light of submissions made in the present OA in a limited period of time.

3. In view of limited prayer sought by the applicants, we deem it appropriate to dispose of this OA with a direction to the respondents to consider and decide the case of the applicant for promotion to the next higher post in accordance with law and while doing so, respondents shall take into consideration the contents of the present O.A. Needless to say that the respondents shall consider and decide the case of the applicant in accordance with law and rules governing the same and communicate the decision to the applicant with a reasoned speaking order, within one month from the date of receipt of a certified copy of this order.

4. In terms of above directions, OA is disposed of. We make it clear that while disposing of the present OA, we have not expressed any opinion on the merits of the case.

(ANAND MATHUR)
MEMBER (A)

ss/-

(RAKESH SAGAR JAIN)
MEMBER (J)